

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
(Office of the Registrar General at Jammu)

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**Subject:- Implementation of judgment dated 07.10.2024 passed in SWP No. 1840/2007 titled Ashwani Kumar Sharma & Ors Vs State of J&K & Ors.**

**ORDER**

No.: 520 of 2025/RG

Dated: 11.04.2025

Consequent upon transfer of Hon'ble Mr. Justice Atul Sreedharan, the Hon'ble Committee constituted vide High Court Order No. 1544 of 2024/RG dated 17.10.2024, with the mandate to hear all those officers of 2000 and 2001 batches of Munsiffs, who may be affected by re-fixation of their seniority in terms of the judgment, is reconstituted as under:-

1. Hon'ble Mr. Justice Sanjeev Kumar, Hon'ble the Acting Chief Justice;
2. Hon'ble Mr. Justice Rajnesh Oswal; and
3. Hon'ble Mr. Justice Mohammad Akram Chowdhary.

**By Order.**

  
11/4/25  
(Shahzad Azeem)  
Registrar General

Dated: 11.04.2025

No: 20508-29 /RG/GS

**Copy of above forwarded to the:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs Justice \_\_\_\_\_;  
..... for kind information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu for information;
4. Registrar Rules, High Court of J&K and Ladakh, Jammu;
5. Registrar Computers (I.T), High Court of J&K and Ladakh, Jammu;
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;  
..... for information.
7. Concerned Judicial Officers \_\_\_\_\_ for information and necessary action.
8. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for information and with the request to upload the same on the official website of the High Court.
9. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for information and keeping the record of the same.
10. Order file.

  
11/4/25  
Registrar General